

*II. On-Going Projects*

Sl. No.	Name of the Project	approved capacity (MW)	present installed Capacity (MW)	generating capacity (MW)	location (State)
1.	Kayamkulam CCGP (Naptha)	400	Nil	NA	Kerala
<i>III. ON-GOING EXPANSION OF EXISTING PROJECTS</i>					
1.	Feroz Gandhi Unchahar TPP Stage II. (coal)	420	Nil	NA	Uttar Pradesh
2.	Vindhyachal STPP Stage II (coal)	1000	Nil	NA	Madhya Pradesh
	Total II+III	1820			
	Total I+II+III	18615	16795	16795	

In addition to above 500 MW for Farakka STPP. Stage III is also approved. However, the project is not taken up due to lack of demand in Eastern Region.

STPP : Super Thermal Power Project  
 TPP : Thermal Power Project  
 CCGBPP : Combined Cycle Gas Based Power Project  
 CCGP : Combined Cycle Power Project.

**Prices of Petroleum Products**

875. SHRI G.G. SWELL : Will the PRIME MINISTER be pleased to state :

(a) whether the prices of crude in the international market have registered a fall and will fall further with impending permission to Iraq to sell 2 billion tons of crude;

(b) the prevailing price of crude at the world spot market; and

(c) the reasons for the abnormal raise of administered prices of petrol and petrol products in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b) The oil market is a dynamic market and the oil prices are volatile and are governed by changes in supply/demand fundamentals; market sentiments, political developments in major oil products/consuming countries etc.

(c) The price increase has been necessitated to contain the deficit in the oil pool account and thus enable oil companies to maintain uninterrupted supply of petroleum products in the country.

**Oustees of Damodar Valley Corporation**

876. SHRI CHITTA BASU : Will the PRIME MINISTER be pleased to state :

(a) whether a large number of villagers have been ousted from their native villages as a result of the

implementation of various projects of Damodar Valley Corporation;

(b) if so, the details thereof; and

(c) the steps taken for their rehabilitation?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES. (DR. S. VENUGOPALACHARI) : (a) and (b) There are 20,646 families (approximately) ousted from their native villages as a result of implementation of various Damodar Valley Corporation Projects.

(c) DVC has paid full compensation to all the affected ousted families. All the infrastructural facilities necessary for day to day life have been provided at the rehabilitated sites. First preference has been given to these ousted families for appointment in DVC in workcharged establishments as well as as muster roll engagements. Under the Social Integrated Programme (SIP) oustees have also been given soft loans and free training for their rehabilitation.

**Salal Hydro Power Project**

877. SHRI GHULAM RASOOL KAR : Will the PRIME MINISTER be pleased to state :

(a) whether Salal Hydro Power Project is not generating the power according to its power generating capacity;

(b) the reasons therefor; and

(c) the steps taken to improve its generating capacity?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES. (DR. S. VENUGOPALACHARI) : (a) and (b). Power generation from Salal Hydro-electric Project of National Hydro-electric Power Corporation, located in Jammu & Kashmir, depends, inter-alia, upon the inflow of water. During the current year, against a target of 619 million units for the period April-June 1996, actual generation has been 698.39 million units.

(c) The project experiences problems in operation in monsoon months due to heavy silt content of water which causes frequent outages of generating units. NHPC is taking technical measures to control siltage and to improve the performance of the power station further.

#### Conversion of Leasehold Tenure.

878. SHRI SURESH KALMADI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have modified the scheme of conversion of leasehold tenure of land into freehold in Delhi; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Modification in the scheme provide for remission in charges as under

- (i) Remission by 50% in the case of original leases in rehabilitation colonies in whose cases first sale is exempted from payment of unearned increase and lessees are liable to pay nominal ground rent of Re. 1/- as per terms and conditions of the lease.
- (ii) Remission in conversion fee by 33 1/3% in respect of ready built flats/tenements allotted by DDA, flats constructed by Group Housing Societies and the tenements allotted administered by L&DO.
- (iii) Remission in conversion charges by 25% in respect of other leases and also in cases where properties have changed hands after seeking sale permission, pursuant to the terms and conditions of the lease.
- (iv) The scheme has been available to the allottees/leases in Asiad Village Complex.

[Translation]

#### Petrol Pumps

879. SHRI BACHI SINGH 'BACHDA' RAWAT : Will the PRIME MINISTER be pleased to state :

(a) whether there is acute shortage of petrol pumps

in proportion to the geographical area in Akora and Pithoragarh hilly districts of Uttar Pradesh;

(b) if so, whether the Government propose to provide petrol pump facilities at each Tehsil and Block Headquarter; and

(c) if so, the time by which these are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (c). Retail Outlet dealerships are opened at places which meet the Oil Industry's Volume-Distance norms and not on the basis of covering each Tehsil and Block headquarters. Accordingly, one location for setting up a retail outlet dealership in Almora district of U.P. has been included in the RO Marketing Plan 1993-96. It normally takes 1 to 2 years from the date of advertisement to the commissioning of the facility.

[English]

#### A.P. State Electricity Board

880. SHRI T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether some time back the Andhra Pradesh State Electricity Board has requested Power Finance Corporation for sanctioning a loan of Rs. 280 crores for executing the work of Kothagudem Thermal Power Station;

(b) if so, the reasons for delay; and

(c) the time by which the amount is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). On an application made by the Andhra Pradesh State Electricity Board (APSEB), the Power Finance Corporation has already sanctioned an amount of Rs. 280 crores as lease financing for the Kothagudem Thermal Power Station. An amount of Rs. 234.27 crores has already been released to the APSEB on the basis of the claims made by them. The balance amount will be paid as soon as APSEB raises claims for the supplies made to the TPS. As can be seen from the above there has been no delay on the part of the Power Finance Corporation for granting the loan to APSEB.

#### Militancy in Jammu and Kashmir

881. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) the number of persons killed/injured and arrested in Jammu and Kashmir in the militancy related violence during 1996; Month-wise.